

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 363/MP/2024

Subject : Petition under Section 79 (1)(a) & (f) of the Electricity Act, 2003 read with the applicable provisions of the CERC (Terms & Conditions of Tariff) Regulations, 2019.

Petitioner : NTPC Ltd.

Respondent : APEPDCL and 25 Ors.

Date of Hearing : **6.1.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Venkatesh, Advocate, NTPC
Ms. Manu Tiwari, Advocate, NTPC
Shri Ravi Sharma, Advocate, MPPMCL
Shri Aryan Chanda, Advocate, MPPMCL
Ms. Rashika Narain, Advocate, NBPDCCL & SBPDCL
Ms. Satya Jha, Advocate, NBPDCCL & SBPDCL
Ms. Adya Jha, Advocate, NBPDCCL & SBPDCL

Record of Proceedings

At the outset, the learned counsel for the Respondents, NBPDCCL and SBPDCL, sought an adjournment of the hearing on the ground of the non-availability of the arguing counsel. Accordingly, the hearing in the matter was adjourned.

2. The Petitioner is directed to file the following additional information by **9.2.2026**, after serving a copy to the Respondents:

- a. *A copy of the MOU/Agreement entered between the Petitioner and the Railways for each of the three projects, namely Kudgi, Barh-II, and Khargone, under which the funding was made.*
- b. *Whether the MOU/Agreement entered into with the Railways has been executed strictly in accordance with the provisions of the Policy for Participative Models in Rail-Connectivity and Capacity Augmentation Projects dated 10.12.2012.*
- c. *Whether any change, amendment, or modification has been made to the Railway Policy of 2012 since its issuance, and if so, the details thereof.*
- d. *A reconciliation statement of the amounts pertaining to the augmentation works (Railway) vis-à-vis the Additional Capital Expenditure claimed for all three generating stations, namely Kudgi, Barh-II, and Khargone.*

3. The Respondents are permitted to file their replies on or before **19.2.2026**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **26.2.2026**. The



parties are also directed to file their written notes of arguments three days prior to the next date of hearing.

4. The Petition will be listed for hearing on **3.3.2026**.

By order of the Commission

**Sd/-
(B. Sreekumar)
Joint Chief (Law)**

